

provident Fund Regulations, 1988.

(vii) G.S.R. 668 (E) Published in Gazette of India dated the 17th June, 1988 approving the Mormugao Port Employees' (Conduct) (Amendment) Regulations, 1988.

(viii) G.S.R. 715 (E) Published in Gazette of India dated the 20th June, 1988 approving the Madras Port Trust Pension Fund (Amendment) Regulations, 1988.

[Placed in Library. See No. LT-6347/88]

(Interruptions)

SHRI BASUDEB ACHARIA : Where shall we discuss it ?

MR. SPEAKER : We cannot discuss it here. Come and tell me, I am not convinced. Without any rule I cannot do it. It is not within my power.

(Interruptions)

12.10 hrs.

PETITION RE : IMPROVEMENT
IN SOCIAL ECONOMIC AND
POLITICAL STATUS OF
WOMEN

[English]

SHRIMATI GEETA MUKHERJEE (Panskura) : I present a petition signed by Smt. Nirupama Rath, President, National Federation of Indian Women and five others regarding improvement in social, economic and political status of women.

[Placed in Library See No. LT-6348/88]

ELECTIONS TO COMMITTEES

12.10-1/2 hrs.

[English]

(i) National Oilseeds and Vegetable Oils Development Board

THE MINISTER OF STATE IN THE
DEPARTMENT OF AGRICULTURE AND

COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : I beg to move :

"That in pursuance of sub-section (4) (e) of Section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to the other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (4) (e) of Section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to the other provisions of the said Act."

The motion was adopted.

(ii) National Welfare Board for Seafarers

THE MINISTER OF STATE OF THE
MINISTRY OF SURFACE TRANSPORT
(SHRI RAJESH PILOT) : I beg to move :

"That in pursuance of Rule 4(i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

MR. SPEAKER : The question is :

"That in pursuance of Rule 4(i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National

Welfare Board for Seafarers, subject to the other provisions of the said Rules."

The motion was adopted.

(Inetrruptions)

SHRI BASUDEB ACHARIA : We are walking out in protest.

Shri Basudeb Acharia and some other Hon. Members then left the House

12.12 hrs.

JOINT COMMITTEE ON OFFICES OF PROFIT

[English]

Recommendation to Rajya Sabha to Elect Member

KUMARI KAMLA KUMARI (Palamau): I beg to move :

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri K. Gopalan from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri K. Gopalan from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

12.13 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

MATTERS UNDER RULE 377

[English]

(i) Need to provide railway terminal at Dombivill, Maharashtra

SHRI S.G. GHOLAP (Thane) : Approximately 3 million commuters travel by Central Railway daily. During the preceding decade, the commuter traffic had been increasing at the rate of 10% per annum. In the absence of matching capacity having been created for carrying commuters, considerable gap between the demand and capacity has resulted. Consequently there is very heavy over-crowding on suburban trains, particularly during peak hours. The EMU rakes have a capacity of seating for about 900, but more than 3500 commuters travel by these rakes during peak hours.

Dombivili is an important railway station on Central Railway werefrom lakhs of passengers communte daily. It is an admitted fact that almost all passengers of Dombivili do not get sitting accommodation as the trains coming from Kalyani are fully packed and all Dombivili passengers including ladies have to go to Bombay standing.

It is their long standing demand to have a terminal at Dombivili. Therefore, I request the Railway Minister to look into the problem personally and provide a terminal at Dombivili or find out some other way so that at lesat some trains in morning are started from Dombivili to Bombay.

(ii) Need for early clearance to Pakdigudam tank Medjum Project of Chandrapur District of Maharashtra

SHRI SHANTARAM POTDUKHE (Chandrapur) : Pakdigudam Tank Medium Project of Tehsil Rajura district Chandrapur Maharashtra State requires only 16.94 Ha of forest land. The project is capable of irrigating 3820 Ha of agricultural land. Compensatory afforestation proposal has been submitted to the Ministry of Environment for clearance by Government of Maharashtra.